

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 994 of 2020

Rohit Paswan @ Rohit Kumar Paswan ... **Petitioner**
-versus-
1. The State of Jharkhand
2. Sanjay Kumar Gupta ... **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING

For the Petitioner : Mr. A.K. Rashidi, Advocate
For the State: Mr. Shekhar Sinha, Spl.P.P.
For the O.P. No.2 : None

3/ 10.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the Office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

There are several defects and one of the defects is in respect of the Deficit Court Fee.

Counsel for the petitioner, while undertaking to deposit the Deficit Court Fee within two weeks, prays to ignore other defects and take up the matter on merits.

Accordingly, rest of the defects except the Deficit Court Fee are ignored for the present.

After some arguments, Mr. A.K. Rashidi, learned counsel appearing for the petitioner submits that since 2014 petitioner is facing rigors of trial. He submits that appropriate direction be given to the Court below, i.e., the Chief Judicial Magistrate, Latehar to dispose of the trial as expeditiously as possible as only two more witnesses remain to be examined.

Considering the oral prayer made by the learned counsel for the petitioner during the course of argument, in exercising my jurisdiction under Section 483 of the Code of Criminal Procedure, I direct the Chief Judicial

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Magistrate, Latehar to dispose of the trial in connection with complaint case No. C. 54 of 2014, as expeditiously as possible, without giving unnecessary adjournment to the parties, after the District Court starts functioning normally after COVID 19. It is made clear that once the trial starts, no unnecessary adjournments should be given to the parties.

This criminal miscellaneous petition, thus, stands disposed of.

(Ananda Sen, J.)